

SL. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	Anand Distilleries Private Limited
2	Date of incorporation of corporate debtor	24th March, 1988
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Mumbai
4	Corporate Identity No. / Limited Liability Identification no. of corporate debtor	U15500MH1988PTC046701
5	Address of the registered office and principal office (if any) of Corporate Debtor	Recent Registered Address – 1st Floor, Above Dominos Outlet, Opposite Dasherai Maidan, Badnera Road, Amravati, MH – 444 601 Old Registered Address – Bapat Chowk, Amravati 444 601 Factory address – 147, Kekatpur, Davargaon – Mozri Road, Amravati District, Maharashtra – 444 901
6	Date of closure of Insolvency Resolution Process	08.04.2019 (Date of approval of Resolution Plan)
7	Liquidation commencement date of corporate debtor	Order Pronounced on: 11.08.2023 Order uploaded on NCLT Website: 17.08.2023
8	Name and registration number of the insolvency professional acting as liquidator	CA. Atul Rajwadkar Registration No: IBBI/PA-001/IP-P00152/2017-18/10321
9	Address and e-mail of the liquidator, as registered with the Board	CA. Atul Rajwadkar Registered Address: Plot no. 47, Hindusthan Colony, Wardha Road, Nagpur – 440 015 Registered Email: vervecapital@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Communication Address: Plot no. 47, Hindusthan Colony, Wardha Road, Nagpur – 440 015 Email: adpl.liqdn@gmail.com
11	Last date for submission of claims	10.09.2023

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of liquidation of the **M/s Anand Distilleries Private Limited on 11.08.2023 (Order uploaded on NCLT website 17.08.2023)**

The stakeholders of **M/s Anand Distilleries Private Limited** are hereby called upon to submit their claims with proof on or before **10.09.2023**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Name and signature of Liquidator:

Date: 19.08.2023
Place: Nagpur


CA Atul Rajwadkar
Liquidator in the matter of – M/s Anand Distilleries Private Limited
Email: adpl.liqdn@gmail.com, Regd Email: vervecapital@gmail.com
Regd Address: Plot no. 47, Hindusthan Colony,
Wardha Road, Nagpur – 440 015
Registration No.: IBBI/PA-001/IP-P00152/2017-18/10321

लोकमत

फॉर्म बी जाहीर सुचना (नादारी आणि दिवाळखोरीपणा (कॉर्पोरेट व्यक्तीसाठी नादारी निराकरण प्रक्रिया) नियम २०१६ च्या नियम १२ अन्वये) आनंद डिस्टिलरीज प्रायव्हेट लिमिटेड च्या स्टॅकहोल्डर्सचे लक्ष वेधण्यासाठी	
क्र.	विवरण.
1.	कॉर्पोरेट कर्जदाराचे नांव
2.	कॉर्पोरेट कर्जदाराच्या समावेशाची तारीख
3.	प्राधिकरण ज्या अंतर्गत कॉर्पोरेट कर्जदार समाविष्ट / नोंदणीकृत आहे
4.	कॉर्पोरेट ओळख क्रमांक / मर्यादित दायित्व ओळख क्र. कॉर्पोरेट कर्जदाराचे
5.	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि मुख्य कार्यालयाचा पत्ता (जर असेल तर).
6.	नादारी रिझोल्यूशन प्रक्रिया बंद होण्याची तारीख
7.	कॉर्पोरेट कर्जदाराची लिक्विडेशन सुरू होण्याची तारीख
8.	लिक्विडेटर म्हणून काम करणाऱ्या नादारी व्यावसायिकाचे नाव आणि नोंदणी क्रमांक
9.	बोर्ड/कडे नोंदणीकृत लिक्विडेटरचा पत्ता आणि ई-मेल
10.	लिक्विडेटरची पत्रव्यवहार करण्यासाठी वापरता जाणारा पत्ता आणि ई-मेल
11.	दावे सादर करण्याची शेवटची तारीख
११.०८.२०२३ ला NCLT मुंबई बेंच ने लिक्विडेशन सुरू करण्याचे आदेश दिले आहेत (१७.०८.२०२३ NCLT वेबसाइटवर ऑर्डर अपलोड केला आहे) मेसर्स आनंद डिस्टिलरीज प्रायव्हेट लिमिटेडच्या स्टॅकहोल्डर्सना १०.०९.२०२३ रोजी किंवा त्यापूर्वी पुराव्यासह त्यांचे दावे आयटम क्रमांक १० विरुद्ध नमूद केलेल्या पत्त्यावर लिक्विडेटरकडे सादर करण्याचे आवाहन करण्यात आले आहे. आर्थिक कर्ज प्रदान करणाऱ्या संस्थांनी त्यांचे दावे पुराव्यासह इलेक्ट्रॉनिक माध्यमातूनच सादर करावेत. इतर सर्व कर्ज प्रदान करणाऱ्यांनी पुराव्यासह वैयक्तिकरित्या, पोस्टाने किंवा इलेक्ट्रॉनिक माध्यमातून दावे सादर करू शकतात. दाव्यांचा खोटा किंवा दिसाभूल करणारा पुरावा सादर केल्यास दंड आकारला जाईल. लिक्विडेशन प्रक्रियेदरम्यान एखाद्या स्टॅकहोल्डरने आपले दावे सादर न केल्यास, अशा स्टॅकहोल्डर्सचे नादारी आणि दिवाळखोरी बोर्ड ऑफ इंडिया (कॉर्पोरेट व्यक्तीसाठी नादारी निराकरण प्रक्रिया) नियमावली, २०१६ अंतर्गत कॉर्पोरेट नादारी निराकरण प्रक्रियेदरम्यान सादर केलेले दावे ग्राह्य मानले जातील. (कलम ३८) नागपुर दि. १९.०८.२०२३ लिक्विडेटरचे नाव आणि स्वाक्षरी: सी.ए. अतुल राजवाडकर मे. आनंद डिस्टिलरीज प्रा. लि. मागल्याचे लिक्विडेटर Email: adpl.liqdn@gmail.com Regd Email: vervecapital@gmail.com नोंदणीकृत पत्ता- प्लॉट क्र.४७, हिंदुस्थान कॉलनी, वर्धा रोड, नागपूर ४४० ०१५ नोंदणी क्रमांक :IBBI/IP-001/IP-P00152/2017-18/10321	

